anil the Excise Commissioner must be put into concrete measures before 31st March, 1987. REFERENCE TO THE MYSTERIOUS BALLOON CRASH IN BHOPAL

Statement

13

SHRI VISHWA BANDHU GUPTA (The): Mr. Chairman, I would like to bring to your notice an important matter. Balloons are generally a very safe mode of trinsport, but you may have come across press reports of a balloon-crash in Bhopal. It crashed in a very mysterious way. When a balloon is flown or launched by unauthorised persons filled with Hydrogen gas, it becomes a dangerous machine. In this case, it appears, the mystery is deeper because a key witness of the gas 'victims' case was asked to go., on the rope of the balloon ba take the flight. Now, this is never done. People travel in baskets under the balloon. In this case, this Was . one, perhaps, with the idea that he would he injured. I understand, the person, one

Sunil Kumar, is in the hospital.

Sir, there are two or three matters in this regard which are mysterious. One is, whether this flight was authorised by the Civil Aviatioh Department. Secondly, whether the gas used and the balloon material used were of a safe kind, and it is not clear whether this was a manned balloon or an unmanned balloon. It is also not clear what, is the purpose of the because it is said that his was a re-search expedition. Now, I do not see how studies could be made while you flying a balloon. In India, a lot of balloons are launched by the Tata Institute, of Fundamental Research. These Hydrogen balloons give a lot of data for research and so on. But here it is a kind of unauthorised activity and ballooning in which even a foreigner who was suspected of being as spy or who was arrested for being spy was also involved. I would request the Government to find out the actual details in this case and also find out whether this kind of activity can be prevented and only safe ballooning is allowed-in this country. Thank you.

STATEMENT BY MINISTER

I. Incident, in Delhi on 5th December, 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINIS TRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Chairman, Guru Bahadur martyrdom Teg observed day is traditionally taking out a procession from Gurd wara Sis Ganj to Gurdwara Rakabgauj. Since tension pervaded in the Chandni Chowk after the incidents of 2nd Decem ber, 1986, the organisers of the procession in their discussions with the Delhi Admin istration on the night of 4th December, 1986 agreed not to take out any procession from Gurdwara Sis Ganj. Consequently curfew was also imposed in the Chandni Chowk area from 7.00 A.M. on 5th De However, later in cember, 1986. the morning of 5th December the organisers insisted on taking out the procession and the Delhi Administration keeping in view tne religious sentiments agreed to allow a symbolic procession ffor which an alter nate route was worked out by the Delhi Police in consultation with the organisers.

When the procession started forming at about noon, a large number of people sr;;ried collecting from all sides of Chandni Chowk and indulged in heavy brickbatting and stone throwing. The Police, however, managed to disperse the violent mob. In the process of dispersing the crowd and providing clear passage to the processionists police had to first resort to lathi-charge at three places and later thirteen rounds were fired as warning shots.

At about 2.25 P.M. when the- procession was fully formed and was about to move towards Red Fort, a crowd again started forming. The Police arrangement? enabled the procession to move withou hindrance.

Meanwhile. a few hundred persons collected inside the Gurdwara' Bangla Sahil for taking out the martyrdom procession. The Police persuaded them to take out the procession from Bangla Sahib to Gurdwara Rakab Ganj, which is a short distance, without waiting for the main

[Shri P. Chidambaram]

15

procession from Gurdwara Sis Gani as the progress of the main procession was very slow. When the procession reached near Goledakhana at about 3.00 P.M., two persons on a motorcycle are reported to have told the processionists that two Sikhs had been killed in Police firing near the Red Port. This inflamed the processionists and they ran back to the Gurdwara Bangla Sahib and started pelting stones on the vehicles passing by. The Police used tear gas and the situation was brought under control.

At about 3.15 P.M., a truck driven by a young man came out of the Gurdwara and ploughed into a CRPF picket, which was stationed on the outer ring of the round-about. 3 CRPF personnel and one occupant of the vehicle were killed in this incident. The situation again took an ugly turn and the Police had to use tar-gas and resort to firing. Two more persons were killed bringing the total number to six. 28 persons including 18 police officers, were injured. One Sub-Inspector received gun shot injuries.

The procession from Bangla Sahib was safely escorted to Gurdwara Rakabganj where it terminated at about 6.00 P.M.

A Magisterial inquiry into the incidents of violence around Gurdwara Bangla Sahib has been ordered by the Lt. Governor, Delhi. The inquiry will determine the facts including the sequence of events leading to the incidents of violence resulting in the death and injuries to police personnel and others and will also fix responsibility for the incidents. 3 cases of rioting and 1 case of murder have already been registered in connection with the above incidents. 6.1 persons were arrested in these 4 cases on the same day.

Curfew which was imposed in the Chandni Chowk area on the morning of 5th December, 1986 was relaxed for two hours on 6th and five hours on 7(h December, 1986. Curfew was also clamped around Gurdwara Bangla Sahib on the evening of 5th December and around Gurdwara Rakabganj on the night of 5th 6th December, 1986. Curfew has now been withdrawn from all the areas.

The situation is still tense but is fully under control. The Police is rasteusiveJy

patrolling the city and maintaining very strict vigil. The Army was positioned in sensilive areas of West and East Delhi as a stand-by measure on 6th and 7th, but it has since been withdrawn.

I would like to take this opportunity to express my thanks and appreciation for the cooperation and restraint shown by all sections of the society. Because of this, the Delhi Administration was able to contain the situation and to bring it quickly under control. I am confident that this active support will always be forthcoming in order to maintain peace and tranquility in the capital and I would also appeal to the Hon'ble Members of this august House for their continued support in this direction.

It is a matter of deep regret that three brave men of CRPF were killed while performing their duties. It is also regretted that three more lives were lost in the incidents of 5th December, 1986. The House would, I am sure, like to join me in extending our deepest sympathhies to the families of those who died in the unfortunate incidents.

थी अटल बिहारी वाजपेयी (मध्य-प्रदेश) : सभापति जी; ग्राज हम पंजाब के बारे में नहीं, दिल्ली के बारे में गृह राज्य-मंत्री से बयान सून रहे हैं। दिल्ली भारत की राजधानी है, केन्द्र-शासित प्रदेश हैं। दिल्ली में कानन-व्यवस्था को बनाए रखने के लिए केन्द्र-सरकार सीधी जिम्मेदार है। दिल्ली में जो हिंसान्मक ,घटनाएं हुई हैं, उनके लिये केन्द्र सरकार अब किसी और को और दोषी नहीं ठहरा सकती।

सभापति महोदय, सबसे पहले तो में यह पूछना चाहता हूं, सात आदमी मरे हैं, फौज बुलानी पड़ी, सीवआरवणीव के तीन जवान ट्रक से क्चलकर मार दिए गए, सी०श्रार०पी० और पुलिस मुठभेड की नौवत ग्रा गयी, गुरु तेगबहादर के बलिदान दिवस के अवसर पर ऐतिहासिक गरुद्वारों के आसपास कर्प्य लगाना पड़ा, इस विफलता के लिये क्या सरकार में कोई जिम्मेदारी लेने को तैयार है ? क्या किसी ने इस मामले में ग्रपना इस्तीफा दिया है या इस्तीफा देने की पेशकश की है, गह मंत्री महोदय, गह-राज्य मंत्री महोदय, लेफ्टिनेंट गर्वनर, दिल्ली के पुलिस कमिणनर सी० आर० पी० के जवान जिस तरह से आनोलित हुए और आन्दोलित होने के बाद जिस तरह से उन्होंने आचरण किया, क्या जसके लिये सी०आर०पी० का कोई अफसर जिम्मेदारी लेने को तैयार नहीं है?

फांस में शिक्षा की नीति को लेकर बोड़ा सा ब्रान्दोलन हुन्ना, विद्यार्थी सड़कों पर निकल ब्राये तो शिक्षा मंत्री ने अपना इस्तीफा पेश कर दिया। यहां कोई अपना इस्तीफा देने के लिये तैयार नहीं, कोई जिम्मेदारी लेने के लिये तैयार नहीं,

सभापति महोदय, अब मैं प्रकृत मुख्ता ह चांदनी चौक में दबारा कपर्य क्यों लगाया। बन्द के दिन शाम को वहां कुछ लोग इकटठे होने लगे थे। श्रौर भारतीय जनता पार्टी के सदस्यों की श्रोर से सुझाव दिया गया कि इस स्थिति को टालना है, वहां स्थिति अप्रिय रूप ले सकती है, इसलिए वहां कपर्य लगा दिया जाय । कपर्य लगाया गवा, प्रशासन ने बात सुनी और मामला शान्त हो गया । जिस दिन शहीदी दिवस मनाया जाना था, मैंने सुना है और मैं चाहगा कि चिदम्बरम जी इस बात पर प्रकाम डालें, लेफ्टिनेंट गवर्नर के यहां रात के डेढ़ बजे तक मीटिंग हुई कि यह जुलस निकले या न निकले । फिर सीचा गया कि जलस अगर रोकना है तो उसका तरीका यह है कि कर्प्य लगा दिया जाये ।

उस दिन कपर्यू लगाना अनावश्यक धा, कपर्यु लगाना एक भड़काने वाली कार्य-वाही थी। सरकार ने अपना निकम्मापन स्वोकार कर लिया। शीश्यगंज गुरुद्वारा, जहां गुरू तेगबहादुर जी का बलिदान हुआ, वह एक ऐतिहासिक स्थल है, जो लोगों की भावनाओं के साथ जुड़ा हुआ है, क्या आप उस दिन गुरुद्वारे में लोगों को नहीं जाने देंगें? अगर आप गांतिपूर्ण लोगों के बहां जाने का प्रबंध नहीं कर सकते, तो आप इस देश पर शासन करने के लायक नहीं हैं । लेकिन फैसला किया गया कि कपर्यू लगा दिया जाये। मगर उस फैसले पर शी दृढ़ता से अमल नहीं किया गया। फिर शासन में पुनर्विचार हुआ। सभापंति महोदय, पता नहीं दिल्ली के फैसले कहां होते हैं — लेफिटनेंट गर्वनर के यहां होते हैं या गृह मंत्रालय में होते हैं या गृह मंत्रालय में होते हैं? या प्रधानमंत्री के सचिवालय में होते हैं? दिल्ली का कोई वली-वारिस नहीं है, कोई पुरसाहाल नहीं है। यह फैसला कर दिखा गया कि लोगों को जाने दो। अब अगर जाने के इजाजत दी गयों थी तो वे लोग युखार में इकटठे न हो जायें, वापस आ जायं, इस बात का भी प्रबंध करना चाहिए या।

फिर तय हुआ कि जुलूस को निकलने दिया जाये, मगर किस रास्ते से निकलने दिया जाये, इसके बारे में हमारे सिख मिलों के तीन गुट अलग-अलग दावा कर रहे हैं, वे अलग-अलग निर्देश बता रहे हैं। कहते हैं, एक को परमीशन मिली थी कि पुराने रास्ते से चले जाओ, दूसरे से कहा गया कि मेटाडोर में गुरु अथसाहिब को रखो और छोटे से जुलूस के रूप में ले जाओं, तीसरे से कहा गया कि आप दियागंज से होकर जा सकते हो। इतनी अमपूर्ण स्थिति थी। स्पष्ट निर्देश क्यों नहीं थे। किस रास्ते से जुलूस को जाने की इजाजत दी गयी गृह मंत्री ने अपने क्यान में माना कि

It is reported. Reported by whom? Wo want authentic information from the Govrnment. Two persons on a motor-cycle are reported to have told.

यह अफवाह फैली, यह बात सच है। अफवाह यह भी थी कि जो पांच प्यारे थे उन में से किसी को चोट लगी है। पहले से लोग उत्तेजित थे जो बंगला साहब में इकट्ठे थे या रकाबगंज गुरुद्वारे में इकट्ठे थे। जब उनको यह खबर मिलीं, इस खबर का तत्काल खंडन क्यों नहीं किया गया? सरकार के पास इतने साधन सशकत हैं। क्या इन अफवाओं का खंडन नहीं किया जा सकता था? वह दो युवक कौन थे?

ट्रक की बात कही गई है। सभापति जी, समाचार पत्न देखिये, मैंने प्रत्यक्षदिशियों से बात की है, वह ट्रक कहीं आसमान से नहीं आया, वह ट्रक दिल्ली की सड़कों पर पहले से घुस रहा था। जिस ट्रक से ती ब्रापर

Statement [श्री अटल विहारी वाजपेयी]

पो० के जवान कुचल कर मार डाले गये वह इक दिल्ली की सड़कों पर पहले से बम एहा या। वह लाल बस्तो पर भी ध्यता नहीं था। उस दक पर आपतिकः गई यो। दिल्ली को पुलिस ने इस दृक्त पर पहले नियंत्रण क्यों नहीं जगाया? वह आत्मवाती दृश था। यह आतंकवाद का एक ना आजम है। उन्माद में भरे हुए नाजवान इस तन्हें दह में बैठ कर भड़ को कुचल नकते थे। उन्होंने सी०शार्ज्यां० के नवानों को अदेवा निमा-ना बनाया । उस इक में डायहामाइट हो सकता था। मगर स्थिति विगडने दो गई।

कोन दक कही खड़ा है, कीने खड़ा है, उस द्क के वारे में बहा जाता है कि वह इक लगा-तार युन रहा था"। करा यह विसान देखा। दिल्ली पुलिस और संक्षारक्षी में जो कछ हमा है वह खतरे की घंटी है। दोनों को अनुभारत में रहना चाहिये। कितनी वड उत्तेवना भ हो, धाने कार संरम रखना चाहिये। वय दिल्ली पुलिस के अपनर सकाई दे रहे हैं जि नहीं, नहीं सी जार पांच ने दृश्यवहार किया सगरतम रीपिटाई नहीं की। जब विटाई तक बीवत है। यह है यह पीमार कहा से चाएत है

यह पहला सीला नहीं है जब दिल्ल में निर्मात ने करने का विश्वति के कारण गहबह हुई है। रायुलाना के समन में। ऐसा हुआ था। पहले फीनला का दिला कि ज-लुस नहीं निक्लिया, लोगों ये हर तन की. आंदोलन किया, भागलीला नहीं मनेगी। इसका संकल्प किया तो कह दिया कि धाम-लीला जुलूस जा समता है। तया बातें दबाव में मानी जायेंगी ? क्या केन्द्र हर-दिणिता से फीसला नहीं कर सकता है ? नया दिल्ली के प्रशासन को बलीयर डाउरे-क्टिब नहीं दिये जा सकते हैं ?

सदन में गृह मंत्री जी को होना चाहिए था, हमें गृह मंत्री की भूमिका के बारे में सवाल पछते हैं। ले० गर्वनर ने जनार बाव को जाये तो वे कहते हैं कि हमें केन्द्र से जो बादेश मिलते हैं हम उनका पालन करते हैं। केन्द्र से आदेश कीन देता है। हमारे चिवम्बरम जी खाली स्टेटमेंट देने तक इस दिल्ली के मामले से जड़े हए हैं

या इससे आमे भी कुछ उनकी भमिता है मैं जानना चाहता हूं कि दिल्ली में यह गोज-माल कब तक चलता एहेगा ? आप अनर विल्ली में कान्त व्यवस्था की रक्षा नहीं कर सकते हैं, निर्दोध लोगों को नहीं बचा सवाते, सी व्यारव्यी व के जवानों को कुचनने से नहीं रीक सकते हैं तो बाप किस महं से पंजाब या भ्रन्य प्रदेशों की सरकारों से कहेंगे कि कानून और व्यवस्था का दढता से पालन करके विद्याये । मैं फिर, समापति महोदय से दोहराना चाहता ह कि दिल्ली के इस हत्याकांड के लिए किसी की तो जिम्मेदारी लेनी चाहिए, मैं इस्तीफा मांग नहीं रहा हं मगर किसी को इस्तीका देना जरूर चाहिए।

by Minister

SHRI V. NARAYANASAMY (Pondicherry): Sir, thank you for giving me this opportunity. I would like to seek two clarifications from the Honourable Minister.

Sir, I would like to submit that the fire and flames in the minds and hearts of the people of our country about the brutal killings in Punjab have not so far been extinguished and now this killing has taken place in the capital, in Delhi itself. The honourable Minister has slated in the first paragraph of his statement, "However, later in the morning of 5th December . the "organisers insisted on taking out the procession and the Delhi Administration keeping in view the religious sentiments agreed to allow a symbolic procession. The honourable Minister says, "a symbolic procession..." Sir, a procession is always a procession and (he people of Delhi are living in a situation which is actually tense. What is the report of the Intelligence Bureau about the procession? Have they given any advance information that if the procession was taken out there would be disturbances in the localities? I would like to have categorical information from the 'honourable Minister whether the Administration should not have avoided the procession by not giving them permission.

Secondly, it is repo'rted in the press that •wo youth got into a truck and drove it towards Baba Kharak Singh Marg, swerved • a bit and drove to a parking lot. Then, at about 5.15 P. M. the truck started out

again, took two fast rounds of the roundabout of Gole Dak Khana arid turned faster into Baba Kharak Singh Marg. Then suddenly it swung straight into the CRPF mem. The honourable Minister has stated in para 5 of his statement that "At about 3.15 P.M., a truck driven by a young nun..." He says, "A young man." So, only one was present in the truck. To continue, "...came out of the Gurdwara and ploughed into a CRPF picket, which, was stationed on the outer ring of the roundabout." I would like to know whether the truck was driven twice before and, if so, why it was allowed to move because the situation was tense and these people were driving the truck. Then why did the CRPF men allow the truck to move? Then, in the last part of the paragraph he says, "One Sub-Inspector received gun shot injuries. He also said, "Twenty-eight persons, including eighteen police officers, were injured." I want to know whether these gun shots came from the CRPF men or from persons who were he procession.

T would like to get these two clarifications from the honourable Minister. Thank you.

SHRI NIRMAL CRATTERJEE (West Sir, let us mourn the personnel the CRPF and those who were killed on that date.

This is a statement on the incidents in Delhi, I rather call these as incidents in On the same day 13 people, were 1:i!led in Tripura. On the same day some died in the Darjeeling District of West Bengal.

All this indicates that India is under attack. And India is under attack means, not any particular community in India is under attack. I would like to salute the Delhi Administration and the Government and the people of each community in the country because what is happening is, let us not mistake, let us not overlook, that Sikhs are being killed by Sikhs tribals are being killed by tribals, Nepali Gorkhas . are being "killed by Nepali Gorkhas. The Indian people have refused to fall into the trap of a communal divide. It is this on which we must bank in order to fight tht

enemies of India. It must be that highest sense of responsibility that must be displayed by both sides of the House. 1 certainly want to recognise the fact that what happened on the morrow of 31st of October in a year did not happen in Delhi this year.

There were vacillations. I will ask anyone whether under the charged situation it is that easy to take a decision. Is it not a situation in which many alternatives have fo be thought about before arriving at a decision? I will also ask all Members, both of the ruling party and the Opposition whether the solution lies in asking for resignations. It is not a question of intention only. We have to understand that . I do not say anybody is communally motivated. But it is not a question of intentions only. Let us be candid about it. How we appear, how our action appear before the country is what we have to take into ac-count. Any false step at this juncture, we should not take. We must imagine what the juncture is, the desperation involved in that truck. We have to think about its intensity. The terrorists have arrived. They are attacking the country itself, not Hindus, hot Muslims but the whole of the country. We have to think at what level of desperation they have reached. They have entered into a suicide pact. We have to take this into account while seeking clarifications from the Government.

Sir, what I do not stil appreciate is this. In the context of this, Mr. Chairman, you will permit me to say, I do not believe there is any short-term solution. But I do believe that certain things need to be done in the short run which will lead to a long-term solution, which alone can lead to a long-term solution. What I really regret is that in taking the short-term steps the Government is not still full throated, the Government 'still is not fully seized of the problem. Narrow considerations of parties are dominating, and not political considerations of the country as a whole.

I appeal to the ruling party and to each aprty of the Opposition to rise above he arrow party considerations to take into account the total political considerations evident in the situation itself. I will not go

[Shri Nirmal Chatterjee]

23

into the details about the steps that you have taken in regard to the Punjab situation, but I just want to underline that many more short-run steps are necessary. If the Government, in its wisdom, cannot seize upon them, then, even in the long run, it will be an extremely and an indefinitely long run and all of us will be losers.

Now, I come to the specific clarifications. Do the Government still not see a vicious plan? On an earlier occasion I sent a chit to the Chair, which, perhaps, did not reach him. We forget that it was not only in Delhi, but on the same day, thirteen people were killed in Tripura also. Do, the Government not see a pattern? On the same day there was a news item—I don't know whether it is a fact or not- that Gorkhaland people are being trained somewhere in South India. Do they not see a design? • Do they not fee] it a duty to enlighten our. countrymen about the design of the whole thing and mobilise the people so that we can unite and fight against the enemies who are trying to divide our country? I consider this is a serious lacuna in the Government. The Government should immediately clarify all the questions that come before it.

Shri Vajpayee has raised the question that the trucks were moving round and why were they not detected?, I am not complaining against the Delhi police. I think for once they have behaved well, for once they have behaved better than they did in the past. Let the House recognise that. But there is no mention of the fact that the surgeons in the Medical Institute said that there were gun-shot injuries on the CRPF personnel. But the Minister did not clarify on that. The entire country reads newspapers and wants to know what exactly had happened. Let no truth be hidden from our countrymen. We want to know from the Government about what had actually happened.

I also want to seek one more clarification. Why did our intelligence fail?

AN HON. MEMBER: There is no inellieence at all.

SHRI NIRMAL CHATTERJEE; Apart from what the Delhi police did, there is one more question. Does it not require revamping i,n the intelligence machinery? This happened in Delhi. I know, we have functioned during the British days, unless you can reach in the people of all communities your intelligence also fails. We did elude the British during our Independence battle days. The intelligence, therefore. I believe, has to be revampd in this sense also. It is in this context that I want to reiterate—although that is not an issue—that in Punjab also our moves should be quiet since they are delicate. Therefore, all the demands that were raised about the resignation of Barnala Government should be forthwith given up.

I want clarification- on this point also. What do you mean by 'the situation is tense, but is fully under control'. Do not make such claims. If you do that you will undermine the confidence of the people in the strength and in the ability of the machinery. 1 want to understand what exactly do you mean by the situation is under full control of yours'.

The other question that I want to raise is: what were your considerations and understanding of first not allowing and then allowing what was the kind of thought that presented in your mind? You must elaborate and explain to us so that we can understand the gravity of the matter. Thank you.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Sir, I am constrained fo observe that this Government has no sense of shame. Sir. • repeatedly the incidents in Delhi are being brought for discussion in this House. Every time, the Government of India assures us that everything is being done, law and order machinery has been streamlined and all security arrangements have been tightened. But we find repeatedly such incident are happening. We know their track record in Delhi and yet they have the temerity to blame the Punjab Government and other State Governments for not being able to maintain law and order in their States. If this is the record of the Central Government in the capital of this country, I do not know what would

be fate of the people in the rest of the country under the direction of this Government.

Statement

25

Sir, we all know that there was an explosive situation here and in spite of that this Government had failed to take adequate measure to control the situation and to prevent tirae incidents. The first point is when the situation was like that, somebody should have taken an overall control of the whole matter. But we find contradictory orders have been issued with regard to allowing the procession, which ultimately resulted in two processions being taken. Sometimes I wonder whether the union Home Ministry is controlling the law and order in Delhi or the Delhi Administration itself. As Mr. Atal Bihari Vajpayee has said the Lt. Governor says that orders are being issued by the Home Ministry and the Home Ministry says that it is the direct responsibility of the Delhi Administration. So each is trying to pass the buck on to the other. Therefore, we it a clarification who is actually controlling the situation in Delhi? Who is responsible for the situation?

Sir, the newspapers reported that rumours led to these incidents. As has been rightly questioned, the police has got the public address system and they were following the Drocessions and when they found some restiveness among the crowd, why they did not try to appeal to them over the system that there was no truth in those rumours and they should not get perturbed. Why that fundamental precaution was not taken what was the intelligence doing? Sir, such incidents generally do no happen on the spur of

he moment. They are planned. We also know through the newspapers arid through announcement by the Government itself, that some noted " extremists are in Delhi. The Govenment itself has announced and warned the people. They should have raken more pecautions, because among certain sections of the people they would incite such violence. That should have been anticipated and they should have cautioned the people and also

intelligence should have been more alert.

Sir, people who fled away from Puniab and came to Delhi and the victims of

November, 1984 riots in Delhi arc causing continuous tension in the capital and the Government has not done anything so far to rehabilitate either or" the two sections and also keep a watch on their activities. Therefore, it is high time that the Government clarifies as to what it is going to do to rehabilitate these two sections of the people.

Sir, these incidents bring to sharp focus the lack of discipline in the para military. forces. A small incident might have led to the death of two or three constables, but still it should not have made them go mad to attack the people and indulge in that kind of violence. The lack of discipline among the para military forces requires serious attention.

Sir, then there is the fundamental question of allowing these processions. Repeatedly, we discussed this question, even in our informal talks with the Prime Minister, we suggested that such processions should be controlled, with the consent of all the religious groups; because most of these religious processions in various parts of the country are leading to clashes and violence and they are the biggest provocation communal riots.

12.00 Noon

The time has come perhaps, to review whether such processions should be allowed unhindered or whether there should be a check on these things and for that, a consensus can be arrived at among all the religious groups.

Sir, finally, the hon. Minister said: a magisterial enquiry has been ordered. I do not know what purpose it would serve? I could have demanded a Judicial enquiry but, Sir, having seen the fate of the reports of the Ranganath Mishra Commission and the Thakkar Commission, I doubt whether there is any efficacy for such a magiste-rial enquiry or whether there is any use is conducting such an enquiry because this Government has taken powers to suppress those reports from the eyes of the people and from the glare of the Parlmment. There is no point in demanding those enquiries because the enquiry reports will not see the light of the day. Therefore, I do not

[Shri Parvathaneni Upendra]

stress on that point. But the Minister should explain as to what is the efficacy of this magisterial enquiry and what he wants to achieve by this enquiry? Sir, 1 want clarification on these three or four points.

श्री शरद यादव (उत्तर प्रदेश): मान्यबर, 5 दिसम्बर की जो घटना हुई उसके लिए मैं पूरी तरह से केन्द्रीय सरकार को दीवी ठहराता हूं। सरकार को मालूम है कि इस देश में लोगों की भावनाएं धर्म के साथ बहुत ज्यादा जुड़ी हुई हैं। जैसा वाजपेशी ने कहा, रामलीला के जलस के मामले में भी बाधने उसी समय फैसला करते का काम किया, यानी निर्णय तब बेते हैं जब प्रोसेशन खड़ा हो जाता है। तेग बहादर जी के शहीकी दिवस पर जो जनस निकलना था आपने सिकं चार तारीख से चर्चा करना मुरू किया और उसको आपने इकटठा बैठकर नहीं, किया, यानी बटा सिंह जी, जो गृह मंत्री हैं, अपने घर में दरवार लगाए थे, पुलिस कमिश्नर ग्रपने यहां दरबार लग्नए थे ग्रीर लेपटीनेंड मबर्नर धानने यहां दरबार लगाए थे। एक एक एट जाता था वह कुछ फैसला कराता था, दसरा गट जाता था वह कुछ फैसला करता या । हम लोग जानते हैं कि पंजाब की ' समस्या अकालीवल केश्वन्दर फट से हुई । ये जो धर्म के नाम पर संगठन चलते हैं, इनमें इवादत करने वाले लोग तो हो सकते हैं, लेकिन ये पाखंडी लोग होते हैं । इनके चलते पंजाब की समस्या बिगडी है और इस्हीं लोगों की आपने बत्काल बुलाया । में प्रधान मंत्री जी से ग्रीर तरकार से कहता हं कि 8 दिन पहले शहीदी दिवस के जनस के ,वारे में चर्ची शुरु करते और लोगों की मीटिंग वलाते तो मेरा निश्चित माना है कि यह घटना रोकी जासकता थी।

मान्यवर, मैं यह भी कहना चाहता हूं कि दिल्ली में यह बात इसलिए उठ जाती है क्योंकि दिल्ली में हम लोग रहते हैं और अपनी जान और मुरका के प्रति ज्यादा मतर्क हैं, लेकिन पूरे देश में हालत बहुत बदतर है। जैसा हमारे माननीय सी पी एम

के साथी प्रो0 चटर्जी ने कहा, पूरे देश में हालत बराब है। पंजाब में भी मीत है। एक जगह कर्नाटक में किसी ने धर्म के बारे में टिप्पणी कर दी, वहां चार ग्रादमी मर गए । यह लोकतांतिक देश है, आदमी को सब बात करने का हक है। धर्म ने इस देश को पागल बना दिया है। सरकार के मंत्री और राजनीतिक पार्टियां लोगों को लगातार भडकाने का कान कर रहे हैं। कोई जनस या जनसा होता है तो इस सरकार के मंत्री जाकर उसमें गरीक होते हैं, राष्ट्रपति और प्रधान मंत्री चादर चढाते हैं । हम लोग धार्मिक भावनाओं को भड़काने का काम करते हैं। नवम्बर में जो करलेशाम हुआ उसी की शाम से जलता हम्रा परमजीत था जो राजीव को गोली मारने गया था । हमारे वहां के लोगों के सोचने में गलती होती है. । हम उसको कह रहे हैं भरण दस्ता । 15 साल का नौजवात विजनीर से भगायो गया, उसके दिल में जलन थी, वह जलन भडक गयी जब उसने सुना कि लाल किले पर गोली चल गयी। और अफवाहों का बाजार गमं था । देश में जो शहरीकरण ही रहा है उस के चलते आप से दिल्ली मैनेज नहीं हो सकती । दिल्ली में कोई कानन का राज नहीं लगता । मैं उस दिन पालियोमेंट से जा रहा या तो सी आर पी वहां खडी थी ग्रीर आंदोलन करने वाले लोग वहां इंगे फसाद. में लगे हुए थे। वे वहां लट पाट कर रहेथे नार रहे थे और बंगलासाहब ग्र-द्वारे में वर्न के मामले में लोग पान वे कि हमें भी तेगवहादुर बनना है। ऐसा पागलपन का उन में उत्माद था। यह जो दिल्ली ग्रापने इतनी बढ़ा दी है, यह बेसेजगरी के चलते, गरीबी के चलते ग्रनियंत्रित हो गयी है। यद रखिये ग्राप को सुरक्षित तौर पर राज करना नहीं प्राता । इस लोकसभा के दरवाजे पर पुलिस खड़ी थी मगर सी आर पी के लोग अगर तय कर लेते तो लोक सभा में बैठे लोग बच नहीं सकते थे। आज देश में बहुत गम्भीर हालत है और मेरा कहना है कि यह सरकार पूरी तरह असफल हुई है। इस सरकार के गलत निर्णयों और कामों के नतीजे के कारण यह पंजाब की समस्या बिगड़ी है और उस बिगड़ी हुई आग का

नतीजा 5 दिसम्बर को दिल्ली में देखने को मिला या । तेगवहादर का प्रोसेशन तो 8 दिन पहले से उस्का निकलनी था इंतजान क्यों नहीं किया गया । आज धर्म के नाम पर राम के साय लोग जुड़े हुए हैं । ग्राप किसी जनस ग्रादि के लिये 8 दिन महले से तैयारी क्यों नहीं करते । अगर पहले मीटिंग बेलायी होती तो अप को पता चल जाता कि सिंह का क्या राजनीति है, रिष्ठपाल सिंह क्या राजनीति है, बादल की क्या राजनीति है और अपनी राजनीति को सफल बनाने के लिये सकाली दल के लोग रात दिन लगे हुए हैं और उन के हाथ इसे लिये मंजबूत हो गये कि आप के पास कोई इंतजाम नहीं या । आप करपय लगाते हैं, फिर करप्य हटाते हैं, फिर करम्यू लगाते हैं, फिर पुलिस से लाटी चलवाते हैं, फिर जन्म को एलाऊ करते हैं। तो मेरा कहना है कि इस सरवार के चलते हो यह अशास्ति का स्थिति यहाँ घोर इसं की अवरद्यशिला नतीजा या कि यहां इस ही तरह के हालात प्रदा हुए। तो भेरा सवाल है कि क्या आए आइन्दा जो जलस निक्तलेंगे धार्मिक जलस होंगे उन्न के लिये क्या आप 8 दिन पहले से तैयारी करेंगे? क्या. ग्राप पहले से उस के लिये भपना मानस तैयार करेंगे और उस तैयारी में पुलिस के लोगों पर निर्भर न रह कर राजनीतिक पाटियों से सलाह मसविरा करेंगे। आप की जोसी आई डी है, आप की जो इंटेली-प्रष्टाचारी तौर तरीकों जैंस है उसे ग्राप के ने निकम्मा और बेकार कर दिया है। सूचना बेकार होती है। उस दिन झगर इस प्रोसेशन को निकलने देते तो कोई गड़बड़ी नहीं होती । इंतजाम भ्रीर ज्यादा करना पडता । आप को किसी प्रोसेशन का इंतजाम करना हो आप बी जेपी से, जनता पार्टी से, लोक दल से बात करिये । सब पार्टियां चाहतीं भीं कि यह प्रोसेशन निकले । अगर आप सारे विरोधी दलों से बात कर लेते तो बह स्थिति नहीं आती । मैं फिर कहना चाह्या हूं कि अगर जलूस का मामला हों तो 8 दिन पहले सारे विरोधी दलों को बुला कर बात कर के तैयारी करिये क्योंकि

Statement

म्राज सारा देश धार्मिक उन्माद में फंसा हमा है और उस के चलते बर्बाद हो **रहा है** ग्रीर बर्बादी के कगार पर है। उस को बढ़ाने का काम आप कर रहे हैं। तो मेरा सझाव है कि आप 8 दिन पहले से तैवारी करिये, राजनीतिक दलों से वात करिये 'ग्रीर तीसरी वात यह कि 'ग्राप को परे देश की परिस्थिति को देखना चाहिए। मेरा कहना है कि राज आप से नहीं होगा। लोगों ने प्राप को पंजाब की समस्या को हल करने के लिये बोट दिया था । मेरा साफ कहना है कि पंजाब की समस्या का समाधान आप कतई नहीं कर सकते । उस में आप विफल रहे हैं, असफल रहे हैं। आप को इस लिये इस्तीका देना चाहिबे और मध्यावधि चुनाव कराना चाहिए देश में और जनता को फिर से फैसला ग्रविकार देना चाहिए, इस्लीफा को दन्। अग्र सरकार को इस्तीफा देना चाहिए और देश में फिर से मध्यावधि चुनाव करावे जार्ने जाहिए इसंलिये कि आप की सरकार निकम्मी है और उस के चलते पूरा देश दंगे फसाद और कान्न व्यवस्था के झगड़े में फंस गया है।

by Minister

SARDAR JAGJIT SINGH **AURORA** (Punjab); Mr. President. Sir....

MR. CHAIRMAN; No, no, it is the Chairman here.

SARDAR JAGJIT SINGH AURORA; Mr. Chairman, Sir, may be, the coming events cast their shadows beforhand...

MR. CHAIRMAN; Let them cast their shadows when they come, not before.

SARDAR JAGJIT SINGH AURORA; Sir, I would like to express my grief and regret at the happening on the 5th December. I extend my deepest sympathies to the families of those who died in the un-fortunate incident. Having said this, I must 'also express my disapproval in the strongest possible terms of the manner in which the entire situation was handled on that fateful day. There is little doubt that very little anticipation was shown by those who were responsible for controlling the

Statement

31

In 1984 when that carnage took situation place and I went to see the Home Minis ter on 1st November, I was horrified to see that no joint headquarters had been established to handle the situation by the afternoon of the 1st November. appears that even in this -case there no single control organisation or no place everybody where could get together and decide, It was for the necessary Home Ministry to take the final decision. The Home Minister's office could have been the joint headquarters where deci sions could have been made. It appears that this lesson had not been learnt. This procedure was laid down many decades Whenever any such trouble was ex pected to arise or arose, there was a central establishment from where con exercised was trol and the handled. situation But was we have not learnt that lesson in spite of what happened in 1984. It is normally said: orders, counter-orders and disorder. This is exactly what happened. Decisions were made. They were reversed. was decided which route the procession was going to take. The ' decision was changed. It was decided jo impose curfew. Then it was decided not to have If the people in authority cannot make up their mind or they feel that they do not have the final authority to make up their mind, how do you expect a situation not to go wrong and get out of hand? that, when it was decided that a procession would be permitted to' be taken, it not fully appreciated what sort of arrange should be made. ments Similarly when people in Gurdwara Bangla Sahib were getting restive why the procession not reached the place from where it was to go to Rakabganj Gurdwara, they were vou can take a procession from here, I do not know if it was a wise decision by the local authority without knowing what the situation was about the original pro cession which had already started. Then, having started it, I do not know what arrangements were made, because when they got this wrong information that people were shot dead during the police firing in, old Delhi, there was a total loss of control

by the police and the procession was permitted to get out of hard and come back to Bangla Sahib. Then the pelting of stones started. This really shows that the Police did not really expect any of these things to happen. They could have very well realised that as a result of the bandh on 2nd December a number of small incidents had taken place all over. A number of houses and vehicles were burnt. The situation was tense and could become explosive any time.

by Minister '

- If enough thought had been given to this, much better arrangements could have been made to handle this procession.

The next thing is about this young man. I do not know whether he is 14 or 15 or 16 or 17 or 18.

AN HON. MEMBER: He is 15.

SARDAR JAGJIT SINGH AURORA:

That is what the newspapers say. But whatever the newspapers say is not the gospel truth. He got into a vehicle and he is supposed to have gone round the Gole Dak Khana twice and then he banged into the police posse or the CRP post where three people were unfortuantely killed. Now the reports does not say so, but the papers say that at that time the CRPF practicaly ran amuck. Not only that. After that, there was trouble between the CRP and the police and there was beating up of the officers by the CRPF. This is a very sad state of affairs indeed. It shows a total lack of discipline. What is worse is, what we have read in the papers yesterday, that I the Home Minister had to go and cajole these people to take their food. After what I had happened, if the Home Minister had to go and caajole these people, are we really taking the right steps for maintaining discipline?

• Sir, I personally feel that a judicial in-quiry would possibly bring out the entire truth and also be much more capable of not being influenced by the powers that be who may be interested in

episode. I would like to demand a judicial inquiry and I hope that this judicial inquiry will not meet the same fate which the various commissions of inquiry set up

in the recent past have met.

I would like to end up by saying once again, Sir, that we must learn some lessons from every happening and, in this case, I am sorry to observe that no lessons have teen learnt by this administration from tho happenings which have been occurring during the last three or four years because we always seem to get-I was going to use some other word which might not be parliamentary—caught unawares. Thank, you, Sir,

Statement

MR. CHAIRMAN: Yes, Mr. Kadharsha.

SHRI M. KADHARSHA (Tamil Nadu): sir, the honourable Minister has not brought out the whole truth in his statement. He says that the curfew was clamped on the 5th December, 1986 from 7 A.M. But on why the curfew was lifted and again why it was imposed, why it wa9 reimposed at midnight, he says nothing; he says nothing about this. Lifting of the turfew and reimposing of the curfew themselves speak a lot about the apathy of the administration in handling the situation.

Sir, when we raised the Punjab issue, the Governemnt then told us that they do not have ample powers to interfere in the affairs of a State. But here in the heart of Delhi, where the Central Government has massive powers in its hands, it has miserably failed to control the situation. For quite some time, Sir, tension was brewing in Delhi, particularly after the merciless massacre of the bust passengers in Khuda village in Puniab. Migrants have come to Delhi and they have been settled in Delhi. But the Government has failed to take stock of the situation.

Sir, the honourable Minister says that responsibility will be fixed after the magisterial inquiry is over. on whom, I want to know. I want to know on whom the responsibility will be fixed. Will it be on the poor petty police officials or will it be on the Delhi Administration or will it be on the Lt. Governor of Delhi or will it be on the Home Minister himself? I do not know.

Sir, why was the martyr's day procession allowed when there was curfew- The people were allowed to assemble before Gurud-are Sisganj till 11 A.M. on that particular day. There was curfew in that area. But

in spite of that curfew they were allowed to assemble. Only when the tension rose high the Lt. Governor and the Delhi Administration decided to allow the procession.

34

Here I would like to point out that all troubles come out of the processions, whether it is Martyrdom Day of the Sikhs or it is the Muharram Day in U.P., or it is Rathyatra in Ahmedabad and other places by the Hindus. Processions start the whole trouble. So I would lik: to know from the hon. Minister what decision the Government is going to take to entirely ban the processions or to control them in a proper way. The Government in its wisdom should have ably controlled. Otherwise if they are not able to control, they should not have allowed the Martyrdom Day procession in Delhi.

Secondly, Sir, as my colleagues pointed out, I would like to know whather the Government has received the post mortem report, because the newspapers say that only one of the CRPF jawan died on account of the speeding vehicle, and a bulled injury was seen on the face of a jawan and in the stomach of one Sub-Inspector. But the doctors are very much afraid even, to give out their names. So I would like to know whether the post mortem report has come and, if so, what is the report of the medical experts.

And, then, Sir, it is not the first ever incident in Delhi. In the year 1983 itself there was a Nirankari procession in Delhi, At that time also there was a lot of trouble and three or four people were killed in the incident. So there is recurrence of such incidents. I would, therefore, like to know from he hon. Minister what long-term solution they are going to have. This seems to be a continuing effort. T am not demand-inn, as my friend demanded, that the Home Minister should resign, because it will not serve any useful purpose.

Sir, the thing is that we have to ably control the situation. It should not be allowed to go out of control. So what steps is the Government going to take, because the incident which happened was at a stone's throw from the VIP's from the Parliament House and from the President's residence?

R. CHAIRMAN: The hon. Minister.

Statement

SHRI P. CHIDAMBARAM: Mr. Chairman, Sir, I have heard with great respect and attention to the points made by hon. Members and the clarifications sought by them on my statement. Sir, I am particularly grateful to hon. Member Shri Nirmal Chatterjee for sharing his concern with us and for a very lucid analysis of the situation and environment that we find ourselves in today.

Sir, the responsibility for maintaining law and order in Delhi indeed rests with the Central Government. It is the Ministry of Home Affairs which is ultimately responsible for law and order in Delhi. And the chain of command is quite clear and unambiguous. Commissioner of Police, the Lt. Governor the Ministry of Home ultimately. Affairs are responsible for law and order, and the decisions taken in the last week and the decisions taken on the 5th of December 1986, were in no way contrary to the line and chair, of command which I have just described.

Sir, I can understand a certain amount of anguish. In fact, such anguishment be shared by everybody. I would only ask you Mr. Chairman and through you this hon. House most humbly whether all those who today speak with .1 voice of righteous indignation are fully justified in making that kind of statement. Sir, in my view, there are two major factors which caused this incident. There is a provimate cause and there is a not-soproximate cause. The not-so-proximate cause the genesis of the whole thing, was the bandh the 2nd of December and the incidents which followed this bandh.

SHRI GURUDAS DAS GUPTA (West Bengal): You also withdrew the buses.

SHRI P. CHIDAMBARAM; I am. answering. I am standing here. I am answering. I hope you will be a little patient and allow me to complete my statement. (Interruptions) I will be answer every single point if you will be kindly patient. I did not interrupt you. (Interruptions) I am not going to allow myself to be brow-beaten by your interference. I am standing here and I am answering every question. Who called this bandh and what happened on the 2nd and what

happened on the 3rd and what happened on the 4th? Sir, it is not as if we did not anticipate what was likely to happen. One hon. Member says why did we impose the curfew. Another hon. Member says why did we lift the curfew. Kindly see the sequence of events, Curfew was imposed on the 22nd of December at 9.00 P.M. in the Nor;h District of Delhi which cim-prises the area of Chandni Chowk.

After the bandh passed off with some incidents-and we all know who was responsible for this bandh— on the 3rd of December, curfew was relaxed for two hours in the morning and again for two hours in the afternoon so that the people could attend to their shopping needs, etc. On the 4th of December, there was no need to maintain curfew because curfew interferes with the people's daily life. Curfew was withdrawn on the 4th of December. We knew that Guru Purab would be celebrated on the 5th and 6th December. The Lt. Governor of Delhi started with the people marathon discussions concerned with the procession. I can give the names of persons who participated and I am sure everybody recognises these names. Ramoowalia, Member of Parliament, Shri J. S. Kalkaji, Shri Bakshi Jagdav Singh, Shri A.S. Kalkaji' Shri S. S. Gill and some other members of the Delhi S.G.P.C. met the Lt. Governor on the 4th of December, 1986. After several hours of discussion, everybody present agreed that the procession would not be taken out. But in order to create an atmosphere and a situation where the people will accept this possition, a decision was taken at that meeting that curlew would be imposed on the morning of 5th December and a message will, therefore, go to the people that the curfew was there and we would have to abide by the curfew. Therefore, a procession would not be taken. That is why, as a consequence of that meeting, curfew was imposed on the 5th of What happened December at 7.00 A.M. thereafter is a matter of deep concern. The very same people once again started saying that this had never happened before; we have never had a Guru Purab without a procession and we must be allowed to take a procession. The Administration stood firm and said that a proces-

- * Shah Road, Raisina Road, Red Cross Road and Talkatora Road reaching Gurudwara Rakab Ganj—started peacefully. There was a minor disturbance, a minor problem when it reached the Red Fort, which was contained in a few minutes. It went (hrough this route and reached Gurudwara Rakab Ganj without any incident. I am afraid, hon. Memers have not quite seen the parts into which my statement! falls. The symbolic procession which was allowed from Gurudwara Sis Ganj, which 7 admit contained more people eventually than what was originally planned for reached Gurudwara Rakab Ganj without
- any incident. There was no problem at all except a minor problem at about 230 P.M. near Red Fort which was very quickly contained. Now, what happened in Gurudwara Bangla Sahib is a totally different matter. Gurudwara Sis Ganj procession traditionally comes to Gurudwara Bangla Sahib and then goes to Gurudwara Rakab Ganj. But this time we said, no, that procession will not come to Gurudwara Bangla Sahib. Gurudwara Bangla Sahib was not under curfew. A lot of people had gathered at Gurudwara Bangla Sahib for prayers, and that was allowed. In Gurudwara Rakab Ganj. The distance is wanted to take a small procession to

Gugudwara Rakab Ganj. The distance is very short, as every-one knows. There would have been no problem but for this

proximate cause which I will mention presently. The police officials on the spot took a decision that the people who

had gathered in Gurudwara Bangla Sahib could be allowed to take a procession for a short distance and go to Gurudwara Rakab Ganj. But they were clearly told that "the main procession from Gurudwara Sis Gani will not come to Gurudwara Bangla Sahib and that it is a very slow procession, it is not coming as fast, as we thought it would and, therefore, you may go to Gurudwara Rakab Ganj". Even if we had not allowed a procession, we could not have stopped people going from Gurudwara Bangla Sahib to Gurudwara Rakab Ganj. They could have walked in two and threes or fours and fives. and they would have gone to the other Gurudwara which is nearby. What happened then is the proximate cause, and a matter of deep regret. It is reported, and at the moment I can only say that it is reported because it has to be verified.

by Minister

SHRI ATAL BIHARI VAJPAYEE: Reported by whom?

SHRI P. CHIDAMBARAM: That is what I am trying to say. I have not even completed my statement, Vajpayeeji. I am telling you

SHRI ATAL BIHARI VAJPAYEE: You are repeating the same thing.

SHRI P. CHIDAMBARAM; You are not allowing me to complete my sentence, and you accuse me of lepetition. It is reported—at the moment I can only say that it is reported—by persons present on the scene including the police officers that they saw two people on a motorcycle speeding towards the procession and there were some words exchanged, and many processionists tinned back and went back to Gurudwara Bangla Sahib. Now, we think, and I think we are right in coming to that tentative conclusion, that some rumours were spread because there was some shouting that two people have been killed, and people ran Gurudwara Bangla to Immediately, on ' the loud speaker fitted to the police vans, it was broadcast that the procession from Gurudwara Sis Ganj was progressing very peacefully, there was no problem with that procession and therefore, people need

[Shri P. Chidambaram]

Statement

39

helter-skelter. run But they were running back to the Gurudwara Bangla Sahib. At that time, the incident which I have described in paragraph 5 of my statement occurred. A truck which had at least three occupants—it is our informa tion-driven by a young man came out of the Gurudwara and straight ploughed into a CRPF picket. It happened in Please do not go by what the newspapers say. I know at least one newspaper which said in column 1 that eight people were killed, and in column 2 it said that six people were killed. I am not blaming them. Two different correspondents are writing and with the pressure on time they print whatever is submitted to them. The truck, according to our information and according to the persons on the scene, came out of the Gurudwara and plunged straight into the CRPF picket. Nothing could have stopped the truck at that time. What stopped the (ruck was a wall. And, unfortunately, three brave men who were in the picket were crushed against the wall and they died there.

SHRI GURUDAS DAS GUPTA; Why did not the police fire on the truck?

SHRI P. CHIDAMBARAM: You are talking in the vacuum. (Interruptions)

MR. CHAIRMAN: No, no. No interference with the Minister.

SHRI P. CHIDAMBARAM: Please do not make academic statements. When a truck plunges; into a picket standing; against a wall, there is no response time for anyone to fire on the truck. (Interruptions).

MR. CHAIRMAN; Please ignore all interruptions.

SHRI P. CHIDAMBARAM: Three' CRPF men were killed. Some others escaped miraculously. They flung themselves away from the path of the truck.

Sir, then the situation took an ugly turn. At that time there was a certain amount of tension among the CRPF men

But it is not correct to say that they roughed up anyone in the Delhi Police. I have spoken to the Additional Commisioner of Police who He said that there was present on the scene. was a certain amount of tension but nobody was roughed up. I am not. defending it explaining it. But I can understand that the tension would have been generated when a truck ploughs through a picket, when three men are killed. I am not explaining it and I am not defending it. I understand it and I am also asking the bon. House for understanding. But I reject the suggestion that there is indisci-. pline in the CRPF. The CRPF performed their role very creditably in Delhi. In fact, we have requests from many States that the CRPF people must be posted to take care of their life and property.

by Minister

Sir, I think it is unfair, and I think it is not at all warranted by what happened, to blame the CRPF for indiscipline. They have performed very well and we intend to use the CRPF to protect the life and property in

Sir, I know that newspapers have carried some reports to the effect that doctors were saying that CRPF personnel died erf gunshot injuries. This is wrong. I wish the doctor wrote to me or telephoned me-and told me that this is so. The truth is that three CRPF men were crushed by a truck which ploughed into the picket and they died on the spot. It is not correct to say that there were any gunshot or bullet injuries on the CRPF men.

Sir, I think I have answered all the questions which have been raised ...

SHRI GURUDAS DAS GUPTA: Why did you allow the bandh...

MR. CHAIRMAN: Do not record anything.

SHRI P. CHIDAMBARAM; Sir, in the last few days 'I have educated myself on the problems of the administration in Delhi. I have also educated myself on the politics of Delhi. Sir. there are two kinds of extremism. One is the extremism which gives rise to terrorism.

The other. I think, is the extremism of nonse;ular politics. When are we going to rid ourselves of non-secular politics? When are we going to look at the problems in a totally secular manner? It is very easy for people to stand up and say, let us ban the processions. But the verv people—I am not referring to any Member-will come and plead fo; a procession when it is the procession certain, community or the other. In fact, in the debate on the communal trouble in the last session we had made an offer that all processions should become symbolic und all communities must agree for some more years not to insist on processions, not to go on procession, but who is agreeing? We say, ban a procession when it is a procession of another community. But when it is a procession of our own community, we say, let us have it. It is not as though we have not learnt lessons. In the last two days Delhi has been totally peaceful. We have managed the situation. I am not asking for any complments. It is our duty to do that. And we have learnt lessons. And these lession' which we have learnt in the last two days, four days, one week will not be .easily forgotten. The proximate cause was one incident. But for this maniacal truck which ploughed in the CRPF picket, there would have been no loss of ite on the 5th December. But that was an uncontrollable situation. And, I am sure, even Lt. Genl. Arora will agree with me that you cannot stop a maniacal truck which comes out of a place and ploughs into a picket. It is impossible to stop it. What stopped it was the wall. But for this incident that day, the whole thing would have been peaceful. We have controlled the situation on Saturday and Sunday. And I may assure you and this Hon. House that we will not relax our vigil and we will be careful and more worry about nonmore secular politics, and we would be firm in dealing with any attempt to disturb peace in Delhi, and we Will maintain peace in Delhi.

STATEMENT BY MINISTER II. Senior Officials, Meeting of the AFRICA FUND Committee held in Lasaka from November 24 to 26, 1986

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS EDUARDO FALEIRO); (SHRI Chairman, Sir, It would be recalled that the Eight Conference of Heads of State of Government or Nonaligned countries, held in Harare in September, 1986, had resolved to establish the "AFRICA Fund" (Action for Resisting Invasion, Colonialism and Apartheid Fund) to strengthen the economic and financial capability of the Frontline States, to fight the Apartheid regime of South Africa, to support the liberation movements in South Africa and Namibia in their struggle against racist arid colonialist oppression, to assist the Frontline States to enforce sanctions against South Africa and enable them to cope with any retaliatory action by the racist Pretoria regime.

Pursuant to this Resolution, senior officials of the Fund Committee Member States, -viz. India, Zambia, Algeria, Argentina, Congo, Nigeria, Peru, Yugoslavia and Zimbabwe met in Lusaka from November 24 to 26, 1986 to draw up a Plan of Action for the Fund. The leader ol Indian delegation who chaired the Meeting in India's capacity as Chairman of the Fund Committee conveyed on behalf of the Prime Minister of India, cordial greetings and good wishes for the success of the Meeting.

The Meeting expressed its concern at the deteriorating situation in Southern Africa. It condemned the Pretoria regime for up its oppression having stepped and subjugation of the enfranchised and dispossessed people of South Africa through several repressive measures continued illegal occupation of Namibia and its policy of destabilisation and State terrorism against the Frontline and neighbouring countries. other Th* Meeting reaffirmed that Apartheid. crime against humanity, was the root cause of conflict in the region and reiterated the commitment of the Nonaligned countries for its complete eradication.

The Meeting discussed the priority areas of assistance to the Frontline States and